

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14246/2010

(From the judgement and order dated 29/01/2010 in DBCSA No. 80/2010 & SBCWP No. 15359/2009 of The HIGH COURT OF RAJASTHAN AT JAIPUR)

DHOOPARAM(D) TR.LRS.& ORS.

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent(s)

(With prayer for interim relief and office report )

Date: 21/02/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI  
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s) Mr. B.N.Sharma,Adv.  
Mr. Arun Kumar Beriwal,Adv.

For Respondent(s) Dr. Manish Singhvi,AAG.(Raj.)  
Mr. D.K.Devesh,Adv.  
Mr. Irshad Ahmad,Adv.

Mr. Abhishek Gupta,Adv.  
Mr. R. Gopalakrishnan ,Adv

UPON hearing counsel the Court made the following  
O R D E R

The learned counsel for the State seeks time to get instructions as to whether the respondents can be given a chance to file objections under the provisions of the Land Acquisition Act even now so that the matter can be disposed of at this stage.

List on 28/2/2011.

[SUMAN WADHWA]  
COURT MASTER

[VINOD KULVI]  
COURT MASTER